

IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH, MUMBAI
BEFORE SHRI ABY T. VARKEY, JM AM AND SHRI M. BALAGANESH, JM

ITA No.200/Mum/2021
(Assessment Year: 2011-12)

Shri Champaklal M. Mehta 17, Aradhana New Patkar Blocks, Off. Turner Road, Bandra (W), Mumbai-400 050	Vs.	Pr. CIT, City -19 Mumbai-400 007
PAN/GIR No. AEJPM 6909 D		
(Appellant)	:	(Respondent)
Appellant by	:	None
Respondent by	:	Shri Hoshang Irani, Sr. AR
Date of Hearing	:	29.04.2022
Date of Pronouncement	:	29.04.2022

ORDER

Per M. Balaganesh, A.M.:

This appeal by the assessee is directed against the order of the Principal Commissioner of Income Tax, Mumbai vide order dated 09.02.2021 passed u/s.263 of the Income Tax Act, 1961 and pertains to the assessment year (A.Y.) 2011-12.

2. The assessee has moved an application for withdrawal of appeal dated 25.04.2022.
3. The ld. Sr. AR Shri Hoshang Irani, does not have any objection to this proposition.
4. Upon careful consideration, we hereby permit the assessee to withdraw the appeal. Accordingly this appeal is dismissed as withdrawn.

Order pronounced in the open court on 29.04.2022

Sd/-

Sd/-

(Aby T. Varkey)
Judicial Member

(M. Balaganesh)
Accountant Member

Mumbai; Dated :
Roshani, Sr. PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai